

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

11.

C.P. (IB)/1213(MB)2022

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **03.05.2024**

NAME OF THE PARTIES:

Edelweiss Asset Reconstruction
Company Limited
Vs.
Shah Group Builders &
Infra Projects Limited

SECTION: 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Mr. Nausher Kohli a/w Harshad Vyas, Mr. Pawan Kulkarni, Darshit Dave i/b M/s. AVP Partners, Ld. Counsel for the Financial Creditor present. Mr. Chetan Kapadia a/w Mr. Rohan Agarwal and Ms. Pankti Nishar i/b J Nishar & Co., Ld. Counsel for the Corporate Debtor present.
2. The Ld. Counsel for the Corporate Debtor handed over the Demand Draft (DD) as a part of the settlement amount to the Financial Creditor of Rs.7 Crores.
3. Ld. Counsel for the Financial Creditor admitted that the DD is received and confirmed the receipt.
4. Both the Counsel seek three weeks' time to finalise the settlement agreement.
5. List this matter for further consideration on **07.06.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)